

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 133

IA(I.B.C)/870CH)2023
IA(I.B.C)/2595 (CH)2023
IA(I.B.C)/ 1512(CH)2024

In
CP(IB) No. 131/Chd/Hry/2021
(Admitted)

IN THE MATTER OF:
Sushil Kumar & Ors.

...Petitioner-Financial Creditor

Vs.

Suman Villas Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016, 66(1)
R 11 NCLT, 2016

Order delivered on 09.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 22.08.2024.

Sd/-

Court Officer